

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VINKEM LABS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	VINKEM LABS LIMITED
2.	Date of incorporation of corporate debtor	21.12.1994
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of corporate debtor	U24231TN1994PLC029622
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd.Off. No. 29, Shanthi Colony, Anna Nagar, Chennai - 600 040 (as per MCA records)
6.	Date of closure of Insolvency Resolution Process	12.06.2025
7.	Liquidation commencement date of corporate debtor	12.06.2025 (Order Copy received on 16.06.2025)
8.	Name and registration number of the insolvency professional acting as Liquidator	Rajendran Shanmugam IBBI Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241
9.	Address and e-mail of the Liquidator, as registered with the Board	2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: cs.srajendran.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	C/o S. Rajendran & Associates 2 nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, (off Poonamallee High Road) Chetpet, Chennai - 600 031 Email: Liq.vinkemlabs@gmail.com
11.	Last date for submission of claims	16.07.2025

Notice is hereby given that the National Company Law Tribunal, Chennai, Division Bench - I has ordered the commencement of Liquidation of **VINKEM LABS LIMITED** on **12th June 2025**.

The stakeholders of **VINKEM LABS LIMITED** are hereby called upon to submit their Claims with proof on or before **16th July 2025** to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38 of IBC.

Date: 20.06.2025

Place: Chennai.



S. Rajendran
Liquidator

Vinkem Labs Limited

IBBI Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241

Authorisation for Assignment valid upto 31.12.2025